

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3505
ANSWERED ON:01.12.2010
YAMUNA WATER TO RAJASTHAN
Bairwa Shri Khiladi Lal;Lal Shri Kirodi ;Patel Shri Devji

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether Rajasthan has received its due share of water from Yamuna as per the Agreement/Memorandum of Under Standing (MoU) amongst the concerned States;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the reaction of the Government/ Upper Yamuna River Board (UYRB) in this regard alongwith the steps taken to provide Rajasthan its due share of Yamuna water from Okhla?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES(SHRI VINCENT H. PALA)

(a) & (b) No, Sir.

(c) As per Upper Yamuna River Board (UYRB), the water released from Okhla for Rajasthan does not reach its border reportedly due to theft/ illegal lifting of water by the farmers enroute.

(d) An inspection visit to Gurgaon Canal from Okhla Barrage to Rajasthan Border was undertaken by the Member Secretary, UYRB on 6th March, 2010 and appropriate recommendations relating to measurement of water released into Okhla pond, repair/ maintenance of gates of Okhla Barrage, desilting/ relining of Gurgaon Feeder Canal and Gurgaon Canals to increase their carrying capacities, preventing theft of water etc. were made.

Member Secretary, UYRB held a meeting of Chief Engineers of Uttar Pradesh, Haryana and Rajasthan on 22.06.10 wherein it was agreed that Uttar Pradesh and Haryana will take all necessary measures to stop theft of water in their respective territories and the Superintending Engineers of the concerned States would undertake joint inspections more frequently to keep watch on illegal lifting of water.